

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE NAGAI DEVI SUGAR PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Shree Nagai Devi Sugar Private Limited
2.	Date of incorporation of corporate debtor	19th October, 2011
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai (Ministry of Corporate Affairs)
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15122MH2011PTC223251
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: CSN 570/A, 573/A, Krida Bhavan, Nandurbar, Dhule – 424001, Maharashtra Principal / Works Office: Heera Business Group, Krida Bhavan Building, Behind Municipal Council, CSN 570/A & 573/A, Pardeshipura, Nandurbar – 425412, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	5th August, 2026 (order received on 06 th August 2026)
7.	Estimated date of closure of insolvency resolution process	1 st February, 2027 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sabbani Maruthi, IBBI/IPA-001/IP-P-02752/2022-2023/14202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 303, Block 3C, Mhada New Towers, Banguragar, Goregaon (W), Mumbai – 400104, Maharashtra E-mail: Maruthi.Sabbani18@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303, Block 3C, Mhada New Towers, Banguragar, Goregaon (W), Mumbai – 400104, Maharashtra E-mail: IP@SNDSCIRP.COM Mobile: +91 7207315606
11.	Last date for submission of claims	19th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (no class of creditors has been ascertained)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	(a) available at www.ibbi.gov.in (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal, has ordered the commencement of a corporate insolvency resolution process against Shree Nagai Devi Sugar Private Limited on 5th August, 2026.

The creditors of Shree Nagai Devi Sugar Private Limited are hereby called upon to submit their claims with proof on or before 19th August, 2026 to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of a false or misleading proof of claim or of any information shall attract penalties under the Code.

(Sabbani Maruthi)

Interim Resolution Professional
Shree Nagai Devi Sugar Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02752/2022-2023/14202

Place: Mumbai
Aug 08 2026

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India</i> <i>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i> FOR THE ATTENTION OF THE CREDITORS OF SHREE NAGAI DEVI SUGAR PRIVATE LIMITED	
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(Sabbani Maruthi)
IRP-Shree Nagai Devi Sugar Private Limited

Place: Mumbai
Aug 08 2026

फॉर्म ए जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस
फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन, २०१६ च्या रेग्युलेशन ६ अन्वये)
श्री नागाई देवी शुगर प्रायव्हेट लिमिटेड यांच्या धनकोंच्या माहितीकरिता

संबंधित तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	श्री नागाई देवी शुगर प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१९ ऑक्टोबर, २०११
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक- मुंबई (कॉर्पोरेट व्यवहार मंत्रालय)
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर/ लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	यु१५१२२एमएच२०११पीटीसी२२३२५१
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	नोंदणीकृत कार्यालय: सीएसएन ५७०/ए, ५७३/ए, क्रीडा भवन, नंदुरबार, धुळे - ४२४००१, महाराष्ट्र मुख्यालय/कामाचे कार्यालय: हिरा बिझनेस ग्रुप, क्रीडा भवन बिल्डिंग, म्युनिसिपल कौन्सिलच्या मागे, सीएसएन ५७०/ए आणि ५७३/ए, परदेशीपुरा, नंदुरबार - ४२५४१२, महाराष्ट्र
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख	५ ऑगस्ट, २०२६ (०६ ऑगस्ट, २०२६ रोजीस आदेश प्राप्त)
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	१ फेब्रुवारी, २०२७ (नादारी प्रक्रिया सुरू झाल्याच्या तारखेपासून १८० दिवस)
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	सब्बानी मारुती, आयबीबीआय/आयपीए-००१/आयपी-पी- ०२७५२/२०२२-२०२३/१४२०२
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	पत्ता: ३०३, ब्लॉक ३सी, मांडा न्यु टॉवर्स, बांगुर नगर, गोरगाव (प), मुंबई - ४००१०४, महाराष्ट्र ई-मेल: Maruthi.Sabbani18@gmail.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	३०३, ब्लॉक ३सी, मांडा न्यु टॉवर्स, बांगुर नगर, गोरगाव (प), मुंबई - ४००१०४, महाराष्ट्र ई-मेल: IP@SNDSCIRP.COM मोबाईल: +९१ ७२०७३१५६०६
११	दावे सादर करण्यासाठी अंतिम तारीख	१९ ऑगस्ट, २०२६
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	प्रयोज्य नाही (कर्जदारांचा कोणताही वर्ग निश्चित करण्यात आलेला नाही)
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	प्रयोज्य नाही
१४	(ए) संबंधित फॉर्म आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत:	(ए) www.ibbi.gov.in येथे उपलब्ध (बी) प्रयोज्य नाही.

याद्वारे सूचना देण्यांत येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरणाने ५ ऑगस्ट, २०२६ दिनांकित श्री नागाई देवी शुगर प्रायव्हेट लिमिटेडची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले.

श्री नागाई देवी शुगर प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे नोंद क्र. १० समोरील पत्त्यावर अंतरिम निर्णय व्यावसायिकांकडे १९ ऑगस्ट, २०२६ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यांत येते.

वित्तीय धनकोंनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीशः टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून पुराव्यासह दावे सादर करू शकतात.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

(सब्बानी मारुती)

आयआरपी-श्री नागाई देवी शुगर प्रायव्हेट लिमिटेड

ठिकाण: मुंबई

ऑगस्ट ०८, २०२६